

GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS

LOK SABHA
UNSTARRED QUESTION NO. 302

TO BE ANSWERED ON THE 19TH NOVEMBER, 2019/ KARTIKA 28, 1941 (SAKA)

OBJECTIONABLE ONLINE CONTENT

302. SHRI NALIN KUMAR KATEEL:
SHRI B.Y. RAGHAVENDRA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has received any complaints from citizens on objectionable online content related to pornography, child sexual abuse material and sexually explicit material etc;

(b) if so, the number of complaints received during the last three years, State-wise;

(c) whether the Government is taking any stringent measures to prevent such objectionable online materials; and

(d) if so, the details thereof along with the steps taken against the offenders/culprits responsible for uploading such materials online?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI G. KISHAN REDDY)

(a) & (b): "Police" and "Public Order" are State subjects as per the Constitution of India. States/UTs are primarily responsible for prevention, detection, investigation and prosecution of crimes through their law enforcement machinery. The law enforcement agencies take legal action as per provisions of law against the cyber crime offenders.

As per data maintained by National Crime Records Bureau, the State-wise details of Objectionable Online Content during 2015-2017 in respect of Publishing or Transmitting Obscene Material in Electronic form & Publishing or Transmitting of Material containing sexually explicit act in Electronic form

(Section 67 & 67A of IT Act), Publishing or Transmitting of Material Depicting children in Sexually Explicit Act etc. in Electronic Form (Section 67B of IT Act) and Use of Child for Pornography/Storing Child Pornography Material (Section 14 & 15 of POCSO) are at Annexure I, II and III respectively.

(c) & (d): To prevent such crimes and to speed up investigation, Central Government has taken steps to spread awareness about cyber crimes, issue of alerts/advisories, capacity building/training of law enforcement personnel/ prosecutors/ judicial officers, improving cyber forensics facilities etc. The Government has also launched the online National Cyber Crime Reporting Portal, www.cybercrime.gov.in to enable citizens to report complaints pertaining to all types of cyber crimes with special focus on cyber crimes against women and children.

Further, to spread awareness on cyber crime, several steps have been taken that include dissemination of messages on cyber crime through MHA Twitter handle @CyberDost, Radio campaign, publishing of Handbook for Adolescents / Students, publishing of 'Information Security Best practices' for the benefit of Govt. Officials, organizing of Cyber Safety and Security Awareness week, in association with police department in different States/UTs etc.

State/UT-wise CR:Cases Reported, CCS:Cases Chargesheeted, CON:Cases Convicted, PAR:Persons Arrested, PCS:Persons Chargesheeted & PCV:Persons Convicted on Cyber Crime (Secs. 67 & 67A) during 2015-2016

SL	State/UT	2015						2016					
		CR	CCS	CON	PAR	PCS	PCV	CR	CCS	CON	PAR	PCS	PCV
1	Andhra Pradesh	3	4	0	7	5	0	7	1	0	4	2	0
2	Arunachal Pradesh	0	0	0	0	0	0	0	0	0	0	0	0
3	Assam	4	0	0	4	0	0	114	9	0	119	9	0
4	Bihar	0	0	0	0	0	0	9	7	0	8	7	0
5	Chhattisgarh	27	17	0	25	23	0	17	13	1	18	17	1
6	Goa	1	0	0	0	0	0	1	4	0	7	7	0
7	Gujarat	7	5	0	5	6	0	14	10	0	12	12	0
8	Haryana	36	18	0	39	35	0	29	12	0	17	13	0
9	Himachal Pradesh	5	2	0	1	2	0	4	3	0	3	3	0
10	Jammu & Kashmir	3	2	0	2	2	0	0	0	0	0	0	0
11	Jharkhand	0	0	0	0	0	0	1	0	0	0	0	0
12	Karnataka	55	26	0	32	42	0	70	13	0	21	19	0
13	Kerala	41	25	2	24	35	2	42	28	0	52	30	0
14	Madhya Pradesh	39	20	0	31	27	0	36	22	2	30	32	2
15	Maharashtra	42	8	0	20	13	0	83	28	0	46	30	0
16	Manipur	0	0	0	0	0	0	0	0	0	0	0	0
17	Meghalaya	3	0	0	1	0	0	2	1	0	0	1	0
18	Mizoram	0	0	0	0	0	0	0	0	0	0	0	0
19	Nagaland	0	0	0	0	0	0	0	0	0	0	0	0
20	Odisha	6	2	0	3	2	0	7	6	0	6	6	0
21	Punjab	40	11	1	50	24	1	26	17	1	47	21	2
22	Rajasthan	53	22	1	42	32	1	43	11	0	16	16	0
23	Sikkim	0	0	0	0	0	0	0	0	0	0	0	0
24	Tamil Nadu	24	13	2	19	16	2	27	16	1	29	20	1
25	Telangana	68	4	0	31	7	0	20	7	0	8	4	0
26	Tripura	0	0	0	0	0	0	1	0	0	1	0	0
27	Uttar Pradesh	271	126	7	182	203	13	277	162	4	284	192	5
28	Uttarakhand	9	5	0	5	6	0	14	7	0	11	8	0
29	West Bengal	36	14	0	17	14	0	64	16	0	62	16	0
	TOTAL STATE(S)	773	324	13	540	494	19	908	393	9	801	465	11
30	A&N Islands	0	0	0	0	0	0	2	0	0	0	0	0
31	Chandigarh	4	1	0	2	2	0	4	2	0	4	2	0
32	D&N Haveli	0	0	0	0	0	0	1	1	0	1	1	0
33	Daman & Diu	0	0	0	0	0	0	0	0	0	0	0	0
34	Delhi	15	4	0	3	4	0	15	4	0	4	4	0
35	Lakshadweep	0	0	0	0	0	0	0	0	0	0	0	0
36	Puducherry	0	0	0	0	0	0	0	0	0	0	0	0
	TOTAL UT(S)	19	5	0	5	6	0	22	7	0	9	7	0
	TOTAL (ALL INDIA)	792	329	13	545	500	19	930	400	9	810	472	11

Source: Crime in India

ANNEXURE-I(ii)

State/UT-wise CR:Cases Reported, CCS:Cases Chargesheeted, CON:Cases Convicted, PAR:Persons Arrested, PCS:Persons Chargesheeted & PCV:Persons Convicted on Cyber Crime (Secs. 67 & 67A) during 2017

SL	State/UT	Publication/ transmission of obscene / sexually explicit act in electronic form (Sec. 67)						Publishing or transmitting of material containing Sexually explicit act in electronic form (Sec.67A)					
		CR	CCS	CON	PAR	PCS	PCV	CR	CCS	CON	PAR	PCS	PCV
1	Andhra Pradesh	3	1	0	2	2	0	1	1	0	5	6	0
2	Arunachal Pradesh	0	0	0	0	0	0	0	0	0	0	0	0
3	Assam	63	8	0	76	35	0	92	18	0	113	91	0
4	Bihar	0	0	0	0	0	0	4	2	0	5	2	0
5	Chhattisgarh	3	2	0	2	2	0	13	5	0	11	11	0
6	Goa	1	0	0	0	0	0	0	0	0	0	0	0
7	Gujarat	26	14	0	20	21	0	5	6	0	5	6	0
8	Haryana	38	11	0	23	15	0	17	8	0	15	13	0
9	Himachal Pradesh	1	1	0	1	1	0	6	2	0	4	2	0
10	Jammu & Kashmir	1	0	0	0	0	0	2	1	0	1	1	0
11	Jharkhand	7	4	0	5	4	0	1	0	0	0	0	0
12	Karnataka	90	7	0	38	10	0	42	7	0	15	10	0
13	Kerala	29	10	0	15	13	0	19	9	0	19	13	0
14	Madhya Pradesh	37	34	0	39	36	0	19	17	0	21	21	0
15	Maharashtra	39	18	1	32	21	1	27	22	1	33	29	1
16	Manipur	2	0	0	1	0	0	2	0	0	2	0	0
17	Meghalaya	4	0	0	0	0	0	2	1	0	1	1	0
18	Mizoram	0	0	0	0	0	0	0	0	0	0	0	0
19	Nagaland	0	0	0	0	0	0	0	0	0	0	0	0
20	Odisha	2	2	0	2	2	0	24	6	0	8	8	0
21	Punjab	15	2	0	21	7	0	12	1	0	8	1	0
22	Rajasthan	31	10	0	26	26	0	10	5	0	5	5	0
23	Sikkim	1	0	0	0	0	0	0	0	0	0	0	0
24	Tamil Nadu	22	10	0	23	13	0	18	4	0	18	5	0
25	Telangana	15	10	0	12	10	0	35	8	0	14	11	0
26	Tripura	0	0	0	0	0	0	0	0	0	0	0	0
27	Uttar Pradesh	421	214	11	334	275	16	20	13	1	57	57	1
28	Uttarakhand	3	2	0	5	5	0	3	2	0	4	4	0
29	West Bengal	80	9	0	20	5	0	8	2	0	7	2	0
	TOTAL STATE(S)	934	369	12	697	503	17	382	140	2	371	299	2
30	A&N Islands	1	1	0	1	1	0	0	1	0	0	1	0
31	Chandigarh	1	1	0	0	1	0	2	2	0	1	3	0
32	D&N Haveli	0	0	0	0	0	0	0	0	0	0	0	0
33	Daman & Diu	0	0	0	0	0	0	0	0	0	0	0	0
34	Delhi	12	1	0	2	1	0	17	1	0	4	1	0
35	Lakshadweep	0	0	0	0	0	0	0	0	0	0	0	0
36	Puducherry	0	0	0	0	0	0	0	0	0	0	0	0
	TOTAL UT(S)	14	3	0	3	3	0	19	4	0	5	5	0
	TOTAL (ALL INDIA)	948	372	12	700	506	17	401	144	2	376	304	2

ANNEXURE-II

State/UT-wise Cases Reported (CR), Cases Chargesheeted (CCS), Cases Convicted(CON), Persons Arrested(PAR), Persons Chargesheeted(PCS), Persons Convicted(PCV) under Publishing or transmitting of material depicting children in Sexually explicit act in electronic form (Sec. 67B of IT Act) during 2015-2017

SL	State/UT	2015						2016						2017					
		CR	CCS	CON	PAR	PCS	PCV	CR	CCS	CON	PAR	PCS	PCV	CR	CCS	CON	PAR	PCS	PCV
1	Andhra Pradesh	0	0	0	0	0	0	0	0	0	0	0	0	1	0	0	2	0	0
2	Arunachal Pradesh	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
3	Assam	0	0	0	0	0	0	0	0	0	0	0	0	8	1	0	8	1	0
4	Bihar	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
5	Chhattisgarh	3	2	0	2	2	0	0	0	1	0	0	1	0	0	0	0	0	0
6	Goa	0	1	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
7	Gujarat	0	0	0	0	0	0	1	1	0	1	1	0	1	0	0	0	0	0
8	Haryana	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
9	Himachal Pradesh	0	0	0	0	0	0	0	0	0	0	0	0	3	0	0	3	0	0
10	Jammu & Kashmir	0	0	0	0	0	0	1	0	0	0	0	0	0	0	0	0	0	0
11	Jharkhand	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
12	Karnataka	1	0	0	0	0	0	2	0	0	1	0	0	0	0	0	0	0	0
13	Kerala	1	1	2	1	1	2	1	0	0	0	0	0	1	0	0	2	0	0
14	Madhya Pradesh	0	0	0	0	0	0	0	0	0	0	0	0	7	3	0	5	5	0
15	Maharashtra	1	0	0	1	0	0	3	1	0	4	1	0	1	1	0	4	4	0
16	Manipur	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
17	Meghalaya	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
18	Mizoram	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
19	Nagaland	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
20	Odisha	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
21	Punjab	0	0	0	0	0	0	0	0	0	0	0	0	1	1	0	0	1	0
22	Rajasthan	0	0	0	0	0	0	3	1	0	3	3	0	2	1	0	1	1	0
23	Sikkim	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
24	Tamil Nadu	1	0	0	0	0	0	0	0	0	0	0	0	2	0	0	1	0	0
25	Telangana	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
26	Tripura	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
27	Uttar Pradesh	1	1	0	3	3	0	5	3	0	5	4	0	16	5	0	9	6	0
28	Uttarakhand	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
29	West Bengal	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
	TOTAL STATE(S)	8	5	2	7	6	2	16	6	1	14	9	1	43	12	0	35	18	0
30	A&N Islands	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
31	Chandigarh	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
32	D&N Haveli	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
33	Daman & Diu	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
34	Delhi	0	0	0	0	0	0	1	0	0	1	0	0	3	0	0	0	0	0
35	Lakshadweep	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
36	Puducherry	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
	TOTAL UT(S)	0	0	0	0	0	0	1	0	0	1	0	0	3	0	0	0	0	0
	TOTAL (ALL INDIA)	8	5	2	7	6	2	17	6	1	15	9	1	46	12	0	35	18	0

Source: Crime in India

ANNEXURE-III

State/UT-wise Cases Reported (CR), Cases Chargesheeted (CCS), Cases Convicted(CON), Persons Arrested(PAR), Persons Chargesheeted(PCS), Persons Convicted(PCV)
under Sections 14&15 of Protection of Children from Sexual Offences Act (POCSO) r/w other sections of IPC/SLL during 2015-2017

SL	State/UT	2015						2016						2017					
		CR	CCS	CON	PAR	PCS	PCV	CR	CCS	CON	PAR	PCS	PCV	CR	CCS	CON	PAR	PCS	PCV
1	Andhra Pradesh	11	4	0	4	4	0	0	0	0	0	0	0	0	0	0	0	0	0
2	Arunachal Pradesh	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
3	Assam	0	0	0	0	0	0	0	0	0	0	0	3	2	0	3	2	0	0
4	Bihar	0	0	0	0	0	0	0	0	0	0	0	26	5	0	27	7	0	0
5	Chhattisgarh	26	24	0	26	24	0	1	3	0	1	3	6	6	3	7	7	3	0
6	Goa	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
7	Gujarat	1	2	0	1	2	0	1	1	0	2	2	1	1	0	1	1	0	0
8	Haryana	3	1	0	1	1	0	0	0	0	0	0	2	1	0	1	1	0	0
9	Himachal Pradesh	0	0	0	0	0	0	0	0	0	0	0	0	5	0	5	5	0	0
10	Jammu & Kashmir	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
11	Jharkhand	17	17	17	17	17	17	19	8	0	18	8	24	8	2	17	17	2	0
12	Karnataka	7	4	0	7	4	0	3	4	0	4	6	47	38	3	72	54	4	0
13	Kerala	0	0	0	0	0	0	4	1	0	4	1	109	76	10	166	72	10	0
14	Madhya Pradesh	0	0	0	0	0	0	0	0	0	0	0	8	6	0	11	11	0	0
15	Maharashtra	0	0	0	0	0	0	1	0	0	0	0	9	11	0	14	13	0	0
16	Manipur	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
17	Meghalaya	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
18	Mizoram	0	0	0	0	0	0	1	1	1	1	1	0	0	0	0	0	0	0
19	Nagaland	1	0	0	1	0	0	0	1	0	0	1	0	0	0	0	0	0	0
20	Odisha	1	1	0	1	1	0	1	1	0	1	1	8	22	3	22	22	3	0
21	Punjab	0	0	0	0	0	0	0	0	0	1	0	32	36	0	32	45	0	0
22	Rajasthan	0	0	0	0	0	0	3	2	0	2	2	84	64	1	84	84	2	0
23	Sikkim	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
24	Tamil Nadu	8	10	0	8	10	0	9	4	0	9	4	8	8	1	13	16	1	0
25	Telangana	0	0	0	0	0	0	0	0	0	0	0	1	1	0	5	1	0	0
26	Tripura	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
27	Uttar Pradesh	19	19	3	36	32	6	2	2	1	4	4	4	1	4	4	4	11	0
28	Uttarakhand	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
29	West Bengal	0	0	0	0	0	0	2	5	0	18	18	2	12	0	1	12	0	0
	TOTAL STATE(S)	94	82	20	102	95	23	47	33	2	65	51	2	374	303	27	485	374	36
30	A&N Islands	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
31	Chandigarh	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
32	D&N Haveli	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
33	Daman & Diu	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
34	Delhi	0	0	0	5	0	0	0	0	0	0	0	0	0	0	0	0	0	0
35	Lakshadweep	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
36	Puducherry	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
	TOTAL UT(S)	0	0	0	5	0	0	0	0	0	0	0	0	0	0	0	0	0	0
	TOTAL (ALL INDIA)	94	82	20	107	95	23	47	33	2	65	51	2	374	303	27	485	374	36

Source: Crime in India